

which appeared on 12th April, 2010 in the daily newspaper, the Asian Age. The news item may be based on micro level study/survey regarding intensity of hiring personnel covering a few firms conducted by some consulting firms and, therefore reliability of these estimates may not hold good for the economy as a whole. Moreover, 11th Five year plan aims at creating 58 million job opportunities on current daily status basis. Additional opportunities projected to be created during the 11th Five year plan will be mainly in Industry (23.88 million) and Services (34.19 million) sectors to cater to the need of required manpower for these sectors in the country.

Exploitation of labourers working on CWG sites

4400. SHRI BHARATKUMAR RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there are complaints that the contractors are exploiting labourers working on Commonwealth Games sites as they were not being paid minimum wages and were forced to work overtime with no extra money;
- (b) whether it is a fact that most of the workers were hired by contractors causally without following labour laws;
- (c) whether a Committee was constituted by Delhi High Court to look into the irregularities found in hiring of labourers;
- (d) if so, the findings of the committee; and
- (e) what action is being taken against the contractors/officers found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (e) Inspecting Officers keep a close watch on the payment of minimum wages, conditions of work and violation of labour laws at construction site during their course of inspection. If any violations are noticed, necessary legal action is taken under Acts/Labour Laws.

2. Some Non-Government Organizations (NGOs) filed a complaint in the Hon'ble High Court of Delhi in the form of a Public Interest Litigation (PIL). The Hon'ble High Court of Delhi while considering a Writ Petition (Civil) No. 524/2010 in People Union for Democratic Rights and two others Versus Union of India and two others set up a Monitoring committee on 03.02.2010.

3. The Committee was mandated to visit Commonwealth Games Construction sites, looking into the complaints of the petitioners on harsh and unsafe working and living conditions and violation of provisions of labour laws as applicable to the establishments executing building and

construction work at Commonwealth Games sites as also functioning of the Welfare Board for National Capital Territory of Delhi constituted under Section 18 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

4. The Committee has submitted its report in the Hon'ble High Court of Delhi. Since the Committee was constituted by the Hon'ble High Court, further action taken in the matter will depend upon the order passed by the Hon'ble High Court.

Increase in unemployment in NER

4401. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that unemployment and job losses increased in the country;
- (b) if so, State-wise details in the North Eastern Region, (NER) total number of unemployed youths registered in employment exchange till March 2010;
- (c) how many registered youths in employment exchanges were able to get jobs through employment exchanges till March 2010; and
- (d) the State-wise details thereof in NER?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys. Last such survey was conducted during 2004-05. As per two most recent quinquennial rounds of surveys, unemployment rate on usual status basis has marginally increased from 2.2 percent in 1999-2000 to 2.3 percent in 2004-05. No comprehensive study/survey has been conducted to evaluate the impact of economic slowdown on employment in India. However, Labour Bureau, an organization under the Ministry of Labour and Employment has conducted quarterly sample surveys in quick succession starting from quarter October-December, 2008 and five surveys have been completed so far. By comparing the results of different quarters of the survey reports, it has been observed that employment declined by 4.91 lakh during the October-December 2008; and then increased by 2.76 lakh during January-March 2009, again declined by 1.31 lakh during April-June 2009, and then increased by 4.97 lakh during the July-September, 2009 quarter and further increased by 6.38 lakh during October-December, 2009 quarter. Thus, even on the basis of this small sample, estimated employment in the selected sectors has experienced a net addition of 7.89 lakh during September, 2008 to December, 2009.

(b) to (d) State-wise details of number of your job seekers in the age-group of 15-29, all of whom may not necessarily be unemployed, registered with employment exchanges as on 31.12.2007